

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

RAJYA SABHA

UNSTARRED QUESTION NO. 4066

TO BE ANSWERED ON TUESDAY THE 03RD APRIL , 2018
CHAITRA 13, 1940 (SAKA)

TAX EVASION BY SERVICE PROVIDERS

4066. SHRI CHUNIBHAI KANJIBHAI GOHEL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware that many service providers, hoteliers, traders etc. are collecting Government taxes from their customers but are not depositing it in Government accounts;
- (b) if so, whether Government has assessed the quantum of losses occurred to it, the details thereof for the last two financial years;
- (c) the steps taken by Government to prevent such malpractice; and
- (d) whether Government would make it mandatory for all service providers to use and issue bar-coded billing system receipts to customers so that such tax evasion is tracked and contained, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a): The Government is aware of the instances where taxes are collected from the customers but are not deposited in the Government's account. Based on specific intelligence collected, detailed investigations are carried out and the due tax amount is either recovered or quasi-judicial proceedings are initiated.

(b): The details of such losses are as below:

Financial Year	No. of cases	Amount detected (Rs. Crores)
2015-16	1097	1501.49
2016-17	1086	1311.34
2017-18 (till Feb 2018)	743	766.67
Total	2926	3579.5

(c): In order to encourage compliant behaviour under GST, the Government has undertaken a massive awareness and educational campaign by regularly issuing advertisements in the media (Print/Voice/Visual) to educate the taxpayers about GST laws and procedures. Further, CBEC has conducted various workshops and town hall meetings to educate the taxpayers in this regard. In addition to this, social media (Twitter) has also been extensively used for disseminating information regarding GST laws, rules and tax rates. Further, field formations are alerted to take action based on specific intelligence to recover the tax due to the exchequer from the defaulters and evaders.

(d): No Sir, there is no such proposal.
